

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 173/MP/2024 along with IA (Dairy) No. 363/2024

Subject : Application under Section 17(3) of the Electricity Act, 2003 read with Regulation 9(21) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 and other applicable Regulations seeking approval of the Commission to transfer the inter-state trading license held by the Applicant to Adani Energy Solutions Limited.

Petitioner : Adani Enterprises Limited (AEL)

Date of Hearing : **8.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, AEL
Shri Chetan Garg, Advocate, AEL
Ms. Lavanya Panwar, Advocate, AEL
Shri Fazl Askari, Advocate, AEL
Shri Gandharv Garg, Advocate, AEL
Shri Nishant Kumar, Advocate, AEL
Shri. Jay Lal, Advocate, AEL
Shri Pawan Singh, Advocate, AEL
Shri Gyanendra Singh, Advocate, AEL

Record of Proceedings

Learned counsel for the Petitioner submitted that pursuant to the liberty granted by the Commission vide Record of Proceedings for the hearing dated 13.6.2024, the Petitioner has moved an IA (Diary) No. 363 of 2024 seeking an amendment of the Petition. Learned counsel submitted that in the original Petition, the Petitioner had prayed for the approval to transfer its inter-State trading licence to Adani Energy Solutions Limited. However, by way of the amendment, the Petitioner has sought to replace the transferee company, i.e., Adani Energy Solutions Limited with Adani Energy Solutions Step-Thirteen Limited. Learned counsel accordingly urged that the said IA be allowed and the amended Petition be taken on the record. Learned counsel further added that Petitioner has also published the notice of its instant application (amended) in two daily newspapers on 30.7.2024 in terms of Regulation 9 (21) of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of trading licence and other related matters) Regulations, 2020 for inviting suggestions or objections thereon for a period of thirty days, i.e., by 29.8.2024.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission allowed the IA (Diary) No. 363 of 2024 and directed to take the amended Petition on the record. Accordingly, IA (Diary) No. 363 of 2024 is disposed of.

3. The Commission further directed the Petitioner to submit the following on an affidavit within two weeks:
- a) Copies of the publication along with its response to the suggestions or objections received, if any.
 - b) An undertaking to the effect that the proposed transferee company, i.e., Adani Energy Solutions Step-Thirteen Limited will not engage in the transmission business without surrendering the trading licence, if allowed to be transferred.
4. The Petition will be listed for the hearing on **10.9.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)